

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court
Dhubri.

Dated Guwahati, the 6th May, 2020.

Sub:- Commuted leave.

Ref:- Your letter No FC.XII-3/2018/444/E Dated 30.04.2020

Madam,

With reference to the above, I am directed to inform you that you have been granted commuted leave for 15 (Fifteen) days w.e.f. 02.05.2020 to 16.05.2020 (sufficing 17.05.2020) along with station leave permission from the evening of 30.04.2020 till the morning of 18.05.2020, along with your prayer to convert the casual leave granted to you on 02.05.2020 and 04.05.2020 into this commuted leave period, **subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have also been directed to submit the Leave Admissibility Report at the earliest.** Further, you are allowed to hand over charge of your Court and office to the Counsellor, Family Court, Dhubri.

Yours faithfully,

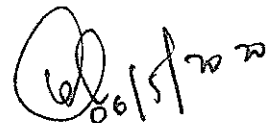
Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/ 1982 /A, dated
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of standard form of application for earned leave of the officer is sent herewith.

2. The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

